(ख) और (ग) 9 दिसम्बर, 1988 को हिन्दुस्तान टाइम्स में ''डैजर्ट डेवलपमेंट प्लान ए फैलियर' शीर्षक के अन्तर्गत प्रकाशित समाचार भारत के नियंतक और महालेखा परीक्षक की मह भूमि विशास कार्यक्रम संबंधी रिपोर्ट पर आधारित है।

रिपोर्ट में इस वाद पर प्रकाश डाला गया है कि यह कार्यक्रम मरुस्थलीकरण की प्रक्रिया को रोकने में इन कारणों से अपेक्षित प्रभाव नहीं डाल सका है. जैसे एक बड़े क्षेत्र के लिए सीमित संसाधनों का घोड़ा-घोड़ा वितरण, माइको, वाटरशेड पर क्राधारित क्रायोजना क्रौर योजनाक्रों के निष्पादन का अभाव जसी आयोजना भौर कार्यान्ययन की कमियां, कमजोर श्रांकड़ा आधार, कार्यक्रम को ठीक प्रकार से कमबद्ध नहीं किया जाना ग्रीर सुजित की गई परिसम्पत्तियों के रख रखाव के लिए अपर्याप्त प्रवन्ध, सुजित परिसम्पत्तियों का पूरा उपयोग न किया जाना ऋदि। राज्य ग्रीर जिला स्तर पर कार्यक्रम की निगरानी के लिए उचित संस्थागत प्रवन्धों की भी कमी रही थी।

भारत के नियंत्रक तथा महालेखा परीक्षक द्वारा की गई कुछ टिप्पणियों को केन्द्रीय संस्वीकृति समिति द्वारा समय-समय पर की गई कार्यक्रम की विभिन्न समीक्षाद्यों भें पहले से ध्यान में रखा गया है। सरकार ने पारिस्थितिक संतुलन बनाए रखने और जल संसाधन संरक्षण ग्रीर एक्वीकरण, भमि विकास और नमी संरक्षण, वनरोपण, चरागाह तथा घास वाली भूमि के विकास म्रादि योजनाम्रो के जरिए सरस्थलीवरण को रोकने के बारे में इस लार्यक्रम में विशेष ध्यान देकर पहले ही उपचारात्मक चपाय शरू कर दिए हैं। विभिन्न मुख्य क्षेत्रों के लिए कम से बम 75 प्रतिशत तक निधियों के आवंटन को निर्धारित करने पर बल दिया गया है जिसमें उन मोजनाश्चों पर विशेष बल देने को वहा गया है जो मरूस्थलीकरण के दबाव को कम करने में सीधे तौर पर सहयोग देती हों। स्थापना और प्रशासन खर्च को बार्षिक स्नाबंटन के 1,8 प्रतिशत से कम करके 10 प्रतिशत किया गया है नाकि विकास कार्यों के लिए ग्रीर ग्रिधकः

निधियां उपलब्ध हो सकें। अब कार्यक्रम के अन्तर्गत कवर किए गए प्रत्येक खण्ड में कुछ सघन क्षेत्रों के समन्वित विकास पर बल दिया जाता है ताकि क्षेत्र पर प्रत्यक्ष प्रभाव डाका जा सके।

वर्ष के दौरान निधियों की रिलीज अपेक्षित विक्तीय प्रगति को पूरा रुरने पर की जाती हैं। निगरानी की प्रक्रिया को बड़ा वित्या गया है। योजना आयोग के वार्यक्रम मूल्यांवन संगठन ने पहले ही कार्यक्रम का विस्तृत मूल्यांवन शुरू कर दिया है, यद्यपि डा०वाइं०के० अलाघ, सदस्य, योजना आयोग की अध्यक्षता में एक राष्ट्रीय समिति इसवार्यक्रम का विस्तृत मूल्यांवन कर रही है, उनकी रिपोट वार्यक्रम, की आयोजना, वाय व्ययन और निगरानी में और सुधार वारने के लिए मागदर्शन करेंगी।

Construction of Ruhiyan Tank Project

2796. SHRIMATI VEENA VERMA: SHRI SUSHIL BARONGPA:; SHRI KAPIL VERMA:

Will the Minister of AGRICULTURE be please^ to state:

- (a) whether it is a fact that the Department of Fertiliser is making funds available for the construction of Ruhiyai tank project in Guna District for providing water to fertilizer plant at Vijaypur, if so, what is the amount of funds made available by Central Government to Government of Madhya Pradesh till March, 1988, during 1988-1989 and for the year 1989-90; and
- (b) what is the quantity of water propose[^] to be supplied to the plant, what is the expenditure incurred on the project so far up to (a) March, 1988 (b) during the year 1988-89; when this project started and what is the target date of its completion, by what date the water is likely to be made available to the fertiliser plant?

THE MINISTER OF STATE .IN THE DEPARTMENT OF FERTILI-

SER IN THE MINISTRY OF AGRICULTURE (SHRl R. PRABHU): (a) Upto 31-3-1988, Government of India has released Rs. 14.74 crores to the Government of M.P. in t_{ne} form of loan assistance for the construction of the Ruthiai Dam. No amount has so far been made available to the State Government during 1988-89 and there is no proposal at present, for 1989-90.

(b) The quantity of water proposed to be supplied to the Vijaipur fertiliser plant is 25 million gallons per day.

The expenditure incurred by the State Government on the project upto March 1988 is Rs. 1902 lakhs. The budget provision made by the State Government for the year 1988-89 is Rs. 360 lakhs.

The project started in 1983-84 and the target date of completion indicated by the State Government is June 1990. Full water supply to the fertiliser plant is expected by July 1990.

Cable Video

2797. SHRI KAPIL VERMA; SHRI MOHAMMED AMIN ANSARI;

Will the Minister of INFORMATION AND BROADCASTING be pleased to state.

- (a) whether Government ar_e aware of fast expansion of Cable Television in the country; whether there is any law covering it;
- (b) what measures Government propose to take to regulate Cable Television viewing at public places;
- (c) what measures Government propose to take to stop Video Cassettes of objectionable nature being shown on Cable Television;
- (d) whether Video cassettes on films not get released are being shown on the Cable T.V. and leading to huge losses to film industry; and

(e) measures being taken to stop video piracy on high scales?

to Questions

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K- L. BHAGAT); (a) and (b) According to Indian Telegraph Rules, 1951, administered by Ministry of Communications, no licence is required for laying a cable within the limits of a single building compound or estate but a 3icence is required if the cable is to be laid crossing a public road. No licences for laying cables across public roads are being issued.

- (c) AU video copies of certified celluloid films are required by law to bear duplicate copies of censorship certificate issued for the main celluloid film. This certificate, *inter-alia*, mentions the number of reels and the total lengt_n of the film. However it does not cover the insertion of advertisements. Advertisement films are separately submitted for censorship and issued with censorship certificates.
- (d) and (e) With a view to combat-in video piracy, the Central Government have already amended the Cinematograph Act, 1952 arid the Copyright Act 1957, providing for enhanced and minimum punishments (both imprisonment and fine) for offences relating to provisions contained in these Acts. However, enforcement of various provisions of these anti-video piracy laws is the responsibility of the

State Government's/Union Territory Administrations. Although the Ministry of Human Resource Development is responsible for administration of the aforesaid Acts, the Ministry of I. & B. have written to All State Governments /Union, Territory Administration for enforcing the various provisions of these laws with vigour.